

been established in Haryana again after 1975-76, i.e. 17 years after the emergency. These houses were demolished unconstitutionally without serving any notice. The owners of those houses possess ration-cards. Out of total of 45 families some are living there for the last 22 years and some even for last 47 years. It is also a contempt of court. One Prithvi Singh of them has already filed a suit under section 274 of the Cantonment Act, 1924 against the Cantonment Board and the case is still pending in the court. So the demolition of those buildings is quite unconstitutional as the matter is still sub-judice. Those 45 families including their small children are living under the open sky for the last 14 days. All their belongings have been damaged. I, therefore, request the Government either to reconstruct those houses or to allot 3000 yard plot to each of them for their rehabilitation. Immediate action must be taken in this regard. This report has been published in all the newspapers. If you want, the copies, I can produce clippings of the Tribune and "Jan-satta" in this connection.

SHRI RAJNATH SONKAR SHASTRI (Saidpur): Mr. Speaker, Sir, I would like to draw your attention towards an incident that took place during the Indo-Pak War of 1965. Sir, we are proud of Shri Abdul Hameed who was born at Dhamupur Village of Ghazipur. He became a martyr on 10 September 1965 in that war.

MR. SPEAKER: We have already discussed about it a little while ago.

SHRI RAJNATH SONKAR SHASTRI: Mr. Speaker, Sir, I would like to say something else. Shri Abdul Hameed was posthumously conferred the Paramvir Chakra. (Interruptions) He was a symbol of our national unity. He was a Havildar in the 4th Unit of Grenadier Regiment. When the Pakistani Army was making a plan to separate some parts of Jammu and Kashmir and Punjab from India from Kasur post with the help of 100 American pattern tanks at Chimpur village in Khemkaran Sector.

MR. SPEAKER: Hon. Member, you need not say all this as all of us know it.

SHRI RAJNATH SONKAR SHASTRI: It is necessary, Mr. Speaker, Sir, the Pakistani Army was marching ahead. It wanted to divide India into two parts by blowing off the bridges over the rivers Sutlej and Beas. Abdul Hameed hiding himself in a sugarcane field destroyed their four pattern tanks. When the Veer Abdul Memorial Society by writing a letter to the Ministry of Home Affairs sought its permission to Celebrate the martyr-day at Khemkaran in the memory of Abdul Hameed, the Ministry of Home Affairs assured them full protection and asked them to proceed with their proposal. The hon. Home Minister himself gave an assurance to them on 31 August. On the 22nd August, the Prime Minister also assured them of giving full protection if they celebrated the martyrdom day of Abdul Hameed. Sir, about 1000 freedom fighters from all over the country reached Amritsar station but no one was present there to carry them to the celebration site at the Khemkaran sector despite a clear instruction from Ministry of Home Affairs to this effect. Later, some military personnel came there to carry them to that place. On their return they faced a lot of difficulties. They remained there without food for 12 hours. Today, the three children of Abdul Hameed, who was conferred the Paramvir Chakra for scarifying his life for the country, have been left to fend for themselves by stitching clothes and doing other manual work. Sir, his wife gets a pension of around Rs. 100 at the most Abdul Hamid's mother has died. His father is very old and leading a very miserable life. He has reached the begging condition.

I urge upon you to issue necessary directions to the Government to make the adequate arrangements for the wife, children and aged father. His son was a great patriot and symbol of national unity and the recipient of Paramvir Chakra. I gave you in writing one week ago. I request you to take necessary action in this regard.

.... (Interruptions)....

MR. SPEAKER: You please take your seat. Let me speak on it.

(Interruptions)

MR. SPEAKER: I want to point out that first of all let us know the veracity of the matter raised by Sonkarji. I am aware of the fact that some assistance in this matter can be provided by the State Government and the Central Government.

SHRI RAJNATH SONKAR SHASTRI : Mr. Speaker, Sir, only his wife is getting some help. Maximum assistance should be provided. *(Interruptions)*....

MR. SPEAKER: Sonkarji, please be seated. I am helping you and you are speaking in between. You actually do not understand as to who is helping you and who is not. I was pointing out that there is provision to provide assistance in this respect either by the Central Government or State Governments. As per your report they are leading a very miserable life. After an enquiry, they should be provided assistance as a special case, if there is no provision in the existing rules.

[English]

.....*(Interruptions)*....

SHRI SOMNATH CHATTERJEE (Bolspur): I hope that somebody in the Government will take note of it ... *(Interruptions)*....

MR. SPEAKER: It has been noted and the Government will also take note of it.

.....*(Interruptions)*....

[Translation]

SHRI RAM VILAS PASWAN (Rosera): Mr. Speaker, Sir, when you allow time for discussing an important matter, then some Ministers must be present in the House to note of all these things.

[English]

SHRI K.P. UNNIKRISHNAN (Badagara)

: Sir, it is deeply disturbing and shocking the way the law and order of Delhi is being handled. Life in either capital of India has almost become a nightmare. From all the outlying colonies people are coming in delegations with complaints to Members of Parliament and are saying - you can amend every law to provide for the security of a family; you make your own laws for the protection of ministers and MPs; but there is nobody to talk on our behalf; there is nobody to protect us.

It is a shame that during the last ninety days the crime graph has gone up in the Union Territory of Delhi by almost 150% - from small thefts to abductions, kidnappings and dacoity. No colony is safe, not even the NDMC area. It is shocking that when I discussed it with the senior police officer, he was telling that most of their time is taken up for VIP security. I do not know how far it is true. That means there is substance in the people's demand that there is hardly anyone to bother for them.

This calls for immediate attention. Not only terrorists, but all kinds of criminals from all the surroundings seem to have gathered around Delhi and are creating very serious problems. I would request through you the Home Minister to make a statement and take immediate corrective steps to see that the crime situation is firmly put under control in Delhi.

[Translation]

SHRI MADAN LAL KHURANA (South Delhi): Mr. Speaker, Sir, there is a report in the newspapers that four persons who had come to Delhi in connection with their business have been kidnapped. Day before yesterday an industrialist of Mayapuri was abducted but his whereabouts have not been traced till date. I was informed by a police officer that earlier kidnappers were demanding Rs. 10 lakhs but now they are asking for Rs. 5 lakh. The number of such incidents is increasing. You may recall that the hon. Minister of Home Affairs had given an assurance in this august House that a